

**Central Administrative Tribunal  
Principal Bench**

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**OA No. 3896/2013**

**New Delhi, this is 09<sup>th</sup> March of 2016**

**Hon'ble Mr. P.K. Basu, Member (A)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. C. K. Bajaj  
S/o Shri F.C. Bajaj  
R/o E-2/4/19, Sector-15,  
Rohini,  
Delhi-110089

... Applicant

(By Advocate: Ms. Manpreet Kaur)

**Versus**

1. Govt. of N.C.T. of Delhi through  
Chief Secretary,  
A-Wing, 4<sup>th</sup> Level, Delhi Sachivalaya  
I.P. Estate, New Delhi-110002.
2. Secretary Finance,  
Govt. of NCT, Delhi Secretariat,  
I.P. Estate, New Delhi
3. CEO,  
Department of Urban Shelter Development Board,  
9<sup>th</sup> Level, C Wing,  
Delhi Secretariat, New Delhi.

... Respondents

(By Advocate : Mr. Amandeep Joshi with Mr. Vijay Pandita)

## **O R D E R (Oral)**

By Hon'ble Mr. P.K. Basu, Member (A):-

Heard learned counsel for the parties on the question of jurisdiction. Learned counsel for respondent No. 3 i.e. Department of Urban Shelter Development Board, states that the claim of the applicant in this OA is against the respondent No. 3 and respondent No. 3 does not come within the jurisdiction of this Tribunal. This fact is not contented by learned counsel for the applicant, however, her claim is that since she was sent on deputation by respondent No. 2 to respondent No. 3, she is a government employee and her OA can be entertained.

The applicant seeking following reliefs:-

“I. Call for the record of the case.

II. The Hon'ble Tribunal may be pleased to direct the respondents to re-fix the pay of the applicant (as mentioned in para 4.19) in the Pay Band PB-3 Rs. 15600-39100 + GP7600+Medical Allowances as settled and accepted between the respondents and the applicant and further direct the respondent to give the arrears of the same along with the interest @ 18% per annum w.e.f. 4.10.2010 till the date of payment.”

III. Cost of the proceedings may be awarded to the applicant.

IV. Any other relief which this Hon'ble Tribunal may also be passed in favour of the applicant.”

It is clear that the relief under claim is against the respondent No. 3 and since respondent No. 3 does not come within the jurisdiction of this Tribunal this OA can not be entertained.

The OA is dismissed with the liberty to the applicant to approach appropriate forum. No costs.

(Raj Vir Sharma)  
Member (J)

(P.K. Basu)  
Member (A)

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